

# **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-120/2003/1424/A**

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the 7<sup>th</sup> March, 2025.

Sub: **Earned leave.**

Ref:- Your letter No.MACT/GLP/2025/328, dtd. 03.03.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for twelve days from 10.03.2025 to 21.03.2025, along with station leave permission, from the evening of 07.03.2025 till the morning of 24.03.2025** (prefixing 08.03.2025 to 09.03.2025; suffixing 22.03.2025 to 23.03.2025). You are to hand over charge of your Court and Office to the District and Sessions Judge, Goalpara, and in his absence to the in-charge District and Sessions Judge, Goalpara.

Yours faithfully,

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-120/2003/ 1425-1427/A, dated 07.03.2025**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the application in prescribed format is enclosed herewith).
2. The District and Sessions Judge, Goalpara.
3. The Project Manager, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**